

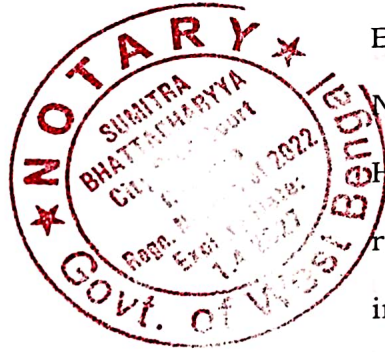
S.L. No. 12/24



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
I.A NO. 126 OF 2024/EZ
(Arising out of ORIGINAL APPLICATION NO. 211/2024/EZ)

In the matter of :

An application Under Section 19(4)(a)
read with Under Section 18 (1) of the
National Green Tribunal Act, 2010 for
addition of Nabagram Gram
Panchayet through its Panchayet
Prodhan, having office at 15A,
Bankim Chatterjee Road, P.O-
Nabagram, P.S- Uttarpara, District:
Hooghly, Pin: 712246 as a party
respondent in connection with the
instant original application;



AND

In The Matter of:

Dr. Srikanta Samanta, Principal of
Nabagram Hiralal Paul College, at

12 DEC 2024

Nabagram, Konnagar, Hooghly, Pin:
712246.

E-mail : nhlpcollege@gmail.com

..... Applicant

-Versus-

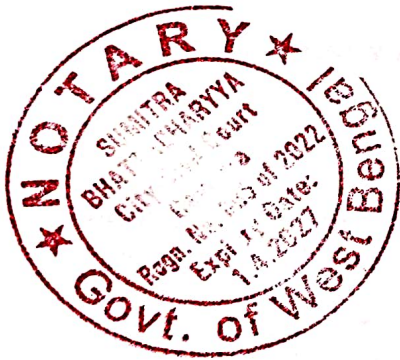
1. The Department of Environment,
notice through the Principal
Secretary, Department of
Environment, Government of West
Bengal "Pranisampad Bhaban", 5th
Floor, LB-II, Sector- III, Bidhannagar,
Kolkata- 700106.

E-mail: psecy.env-wb@gov.in

2. The District Magistrate &
Collector, Hooghly having office at
Office of the Hooghly, Ghatakpara,
Chinsurah, Hooghly, Pin: 712101.

Email: dm-hoog@nic.in

3. The West Bengal Pollution Control
Board represented through its



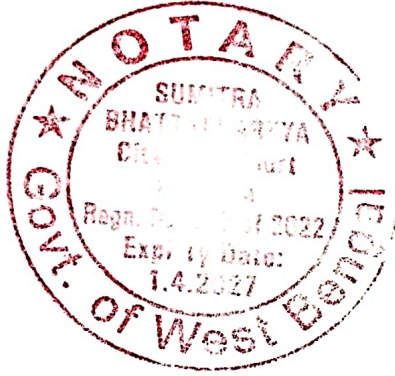
Member Secretary, having office at
10A, Block-LA, Sector-III, Salt Lake
City, Kolkata: 700106.

Email: : net.wbpcb-wb@bangla.gov.in

4. The Central Pollution Control
Board, through its Member Secretary
having office at 'Parivesh Bhawan,'
CBD cum Office Complex, East
Arjunnagar, Delhi: 110032.

Email: mscb.cpcb@nic.in

..... Respondents.



INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Interlocutory Application		

Filed by
Krishnendu Bera
Krishnendu Bera
Advocate
For The Applicant
Email: 9804470595
(M):krishnendubera87@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I.A NO. OF 2024/EZ

(Arising out of ORIGINAL APPLICATION NO. 211/2024/EZ)

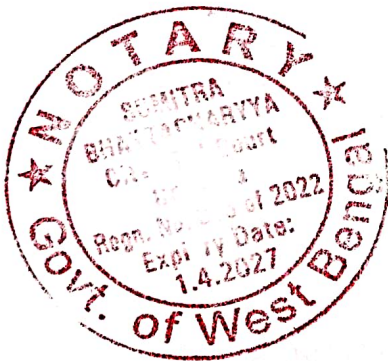
In the matter of :

An application Under Section 19(4)(a)
read with Under Section 18 (1) of the
National Green Tribunal Act, 2010 for
addition of Nabagram Gram
Panchayet through its Panchayet
Prodhan, having office at 15A,
Bankim Chatterjee Road, P.O-
Nabagram, P.S- Uttarpara, District:
Hooghly, Pin: 712246 as a party
respondent in connection with the
instant original application;

AND

In The Matter of:

Dr. Srikanta Samanta, Principal of
Nabagram Hiralal Paul College,



situated at Nabagram, Konnagar,
Hooghly, Pin: 712246.

E-mail : nhlpcollege@gmail.com

..... Applicant

-Versus-

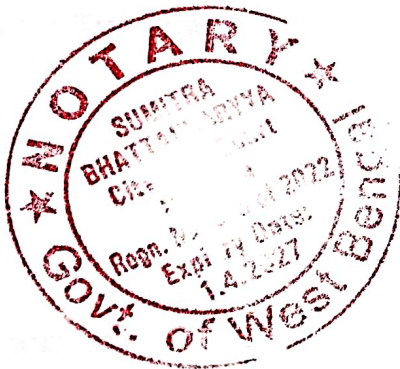
1. The Department of Environment,
notice through the Principal
Secretary, Department of
Environment, Government of West
Bengal "Pranisampad Bhaban", 5th
Floor, LB-II, Sector- III, Bidhannagar,
Kolkata- 700106.

E-mail: psecy.env-wb@gov.in

2. The District Magistrate &
Collector, Hooghly having office at
Office of the Hooghly, Ghatakpara,
Chinsurah, Hooghly, Pin: 712101.

Email: dm-hoog@nic.in

3. The West Bengal Pollution Control
Board represented through its

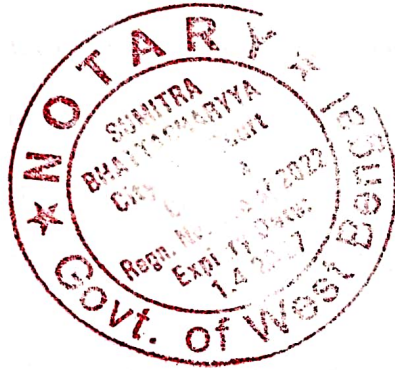


Member Secretary, having office at
10A, Block-LA, Sector-III, Salt Lake
City, Kolkata: 700106.

Email: : net.wbpcb-wb@bangla.gov.in

4. The Central Pollution Control
Board, through its Member Secretary
having office at 'Parivesh Bhawan,'
CBD cum Office Complex, East
Arjunnagar, Delhi: 110032.

Email: mscb.cpcb@nic.in



..... Respondents.

To,

The Hon'ble Chairperson and His Companion Member of the said
Hon'ble Tribunal.

The Humble petition on behalf of
the applicant as above named
most respectfully

SHEWETH:

1. That the instant original application has been registered on the
basis of a letter petition dated 28.08.2024 written by the

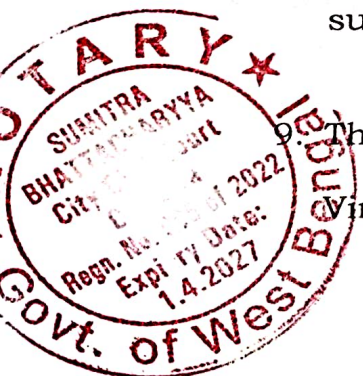
applicant herein namely Dr. Srikanta Samanta and the same pending for adjudication before this Hon'ble Tribunal.

2. That in the letter petition it has been stated that there is serious environmental pollution caused due to dumping of waste near the south boundary wall of the Nabagram Hiralal Paul College. Due to the dumping it results in accumulation of waste and foul odour emanates which is unhygienic and derogatory to the health of the students, staff and local residents. In spite of complaints to the local authorities no action has been taken.
3. That it is stated that the local authority responsible for keeping the dumping ground clean and in a hygienic state is the Nabagram Gram Panchayet.
4. That vide Solemn Order dated 13.11.2024 the Hon'ble Tribunal has been pleased to implead the Principal Secretary, Environment department, Government of West Bengal, the District Magistrate Hooghly, the West Bengal Pollution Control Board and the Central Pollution Control Board through its Member Secretary respectively as party respondents but the



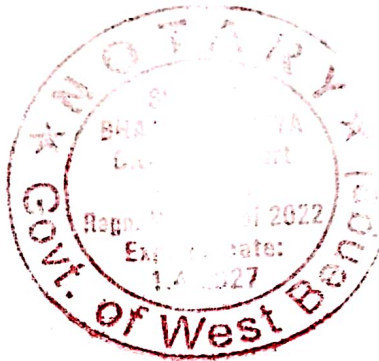
Nabagram Gram Panchayet has not been impleaded as a party respondent.

5. That it is stated that the Nabagram Gram Panchayet is responsible for the spreading of pollution from dumping and till date have not taken any measures for preventing the bad odour, health hazards and environmental degradation in the locality, where the dumping ground is situated.
6. That the Nabagram Gram Panchayet is a necessary party in the instant matter and may kindly be impleaded in the array of respondents and may be directed to file its counter affidavit.
7. That it is most humbly submitted before this Hon'ble Tribunal that the Nabagram Gram Panchayet may be added as a party respondent for smooth adjudication of the instant original application.
8. That this application is made bonafide and unless this application is allowed by this Hon'ble Tribunal the applicant will suffer irreparable loss and injury.



That this application is made 'Intra Legem', and as such is 'Intra Vires' the Hon ble Tribunal to adjudicate this application.

Under the above circumstances it is most humbly prayed before Your Lordships may kindly be pleased to allow this application and permit the Nabagram Gram Panchayet through its Panchayet Prodhan, having office at 15A, Bankim Chatterjee Road, P.O- Nabagram, P.S- Uttarpara, District: Hooghly, Pin: 712246 to be added as a party respondent in connection with the instant original application and to pass such further Order/Orders as to this Hon'ble Tribunal may deem fit and proper for the ends of justice.

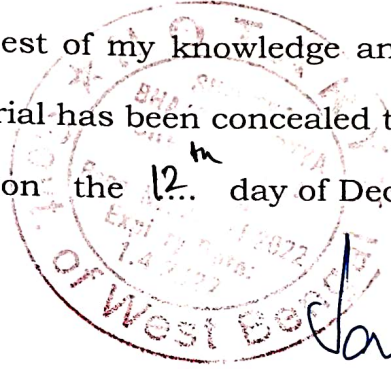


And For This Act of Kindness Your Applicant as in duty bound shall ever pray.

VERIFICATION:

I, Dr. Srikanta Samanta, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 12th day of December, 2024.



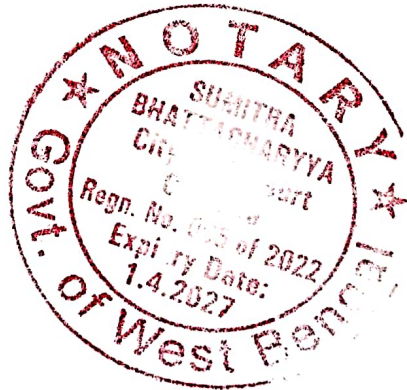
Dr. Srikanta Samanta
Principal
Nabagram Hiralal Paul College
Nabagram : Konnagar : Hooghly : W.B.

Deponent

Identified by me

Krishmendu Bera

Advocate



AFFIDAVIT

I, Dr. Srikanta Samanta, Son of Late Adwaita Samanta, aged about 55 years, by faith- Hindu, by occupation- service and residing at Sarobar Co-operative Housing Society Ltd., Block- CC 05, Action Area-I, New Town, Kolkata- 700156, do hereby solemnly affirm and state as follows :-

1. That I am the applicant in the instant Interlocutory Application and well conversant with the fact and circumstance of the case and I am competent to sign and swear this affidavit.

2. That I have read and Understood the contents of the accompanying application and say that the facts stated above are true and correct as per my personal knowledge and legal advice received by me are the best of my knowledge and belief.

Solemnly Affirmed and
Declared before me U/S 139
CPC, (C)

Sumitra Bhattacharyya
Notary

Dr. Srikanta Samanta
Principal
Nabagram Hiralal Paul College
Nabagram : Konnagar : Hooghly : W.B.

Prepared in my office

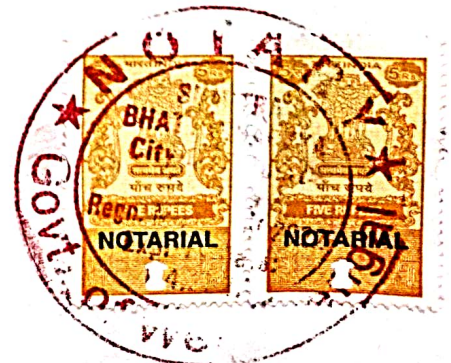
Krishnendu Bose

Advocate

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court. Calcutta

DEPONENT

12 DEC 2024





I.A OF 2024 In
Connection with O.A 211 OF
2024 Add label



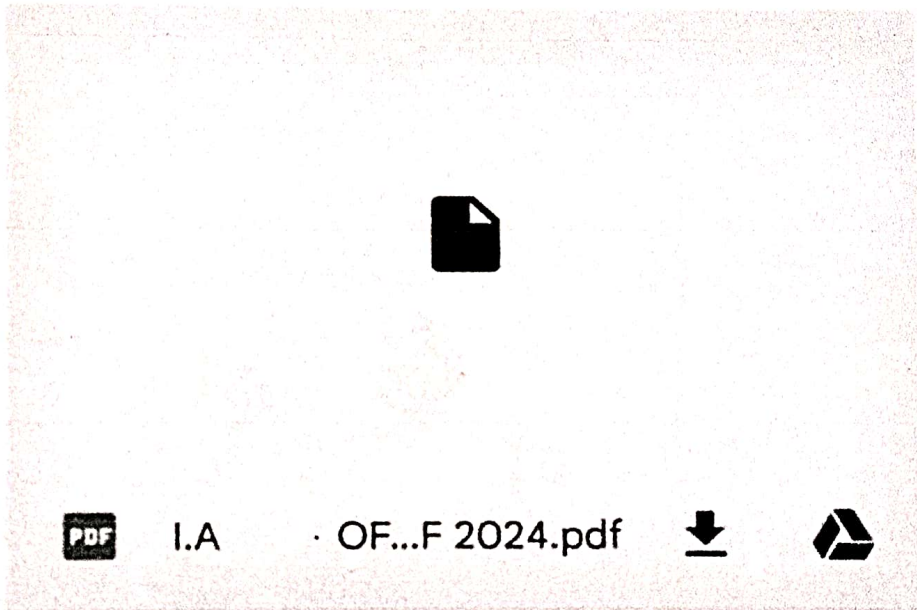
KRISHNENDU B... 5:11 PM

to Dipanjan, Sibojyoti,... ▾



Sir,


Enclosed please find herewith soft copy of the
aforementioned application filed by Dr. Srikanta Samanta in
connection with Original Application no. 211/2024/EZ for
your kind perusal and information.



Reply all



VAKALATNAMA
IN THE HIGH COURT AT CALCUTTA


Dr. Srikanta Samanta
Principal
Nabagram Hiralal Paul College
Nabagram : Konnagar : Hooghly : W.B.

DISTRICT: _____

Constitutional Writ Civil Criminal Revisional
Appellate Jurisdiction

I. A No. _____ of 2024
Arising out of O.A. 211 of 2024.
Dr. Srikanta Samanta

Appellant
Petitioner

-Versus-

Dept. of Environment & om.

Respondent
Opposito party

Vakalatnama on behalf of Applicant Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 11th day of December 2024

NAME OF THE ADVOCATE

Kaishramendu Bera,
Advocate, High Court, Calcutta,
280, G.L.T Road,
Baramagar, Kolkata-70036.
Mob: 9804470595
Email: F/1864/2020.

Received the valuation from my client and accepted and satisfied by me.

Krishnamoorti Bera
Advocate.

